## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-227/ND/2017

In the matter of

Chandan Munjal

Vs.

RC Healthcare (P) Limited

.. PETITIONER

.. RESPONDENT

SECTION:

Under Section 241 & 244

Order delivered on 01.2.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Ms. Aakansha Nehra, Advocate

Mr. Sanjeev Bajaj, Advocate

Ms. Shourya Mittal, Advocate

For the Respondent/Corporate Debtor: Mr. Naman Tandon, Advocate (for R-

5 & 6)

Ms. Pallavi Singh, Advocate, for R-4

For the Intervener

## ORDER

Due to paucity of time and at the request of the parties, the matter is

adjourned to 06.3.1018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 01.2.2018